

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1197 OF 2018 IN
DFR NO. 2316 OF 2018

Dated: 26th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Limited Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Ambuj Dixit
Mr. Tushar Srivastava for R-2

ORDER

(IA No. 1197 of 2018 – Condonation of delay in filing Appeal)

The learned counsel, Ms. Deepa Chawan, appearing for the Appellant, submitted that, there is a delay of 33 days in filing the appeal which has been explained satisfactorily in the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned in the application, we find that the delay has been explained satisfactorily as sufficient cause has

been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **03.10.2018**.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member